

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 114**  
**(IB)-597(PB)/2017**

**IN THE MATTER OF:**

Oriental Bank of Commerce  
v.

..... Petitioners/Applicant

M/s. Sonear Industries Ltd. & Anr.

..... Respondents

**SECTION: Under Section 7 of the Insolvency & Bankruptcy Code, CIRP**  
**Order delivered on 06.12.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner(s):

Mr. Akshay Goel, Adv. for RP

For the Respondent(s):

Mr. Pallav Saxena, Ms. Bindu Das, Advs. with Mr.  
Jitendra Kejriwal, Ex-Director

**ORDER**

In pursuance of order dated 29.11.2018 Mr. Jitendra Kejriwal is present in the Court as identified by his counsel Mr. Saxena. Ld. Counsel for the Resolution Professional states that the lists of assets have been furnished and he need some time to verify the same. Accordingly, we grant ten days time to the resolution professional to verify the record. Mr. Jitendra Kejriwal shall remain present on the next date of hearing.

List for further consideration on 02.01.2019.

— Sd —

**(M.M.KUMAR)**  
**PRESIDENT**

— Sd —

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**